

ITEM NO.64

COURT NO.7

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.2786/2022

ALCHEMIST ASSET RECONSTRUCTION  
COMPANY PRIVATE LIMITED (AARC)

Appellant(s)

VERSUS

RAJU CHAPPAKAL PAPPU & ORS.

Respondent(s)

IA No. 317316/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 01-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) : Mr. Navin Pahwa, Sr. Adv.  
Ms. Ranjeeta Rohatgi, AOR  
Mr. Karan Batura, Adv.  
Ms. Tanvi Sapra, Adv.  
Ms. Anmol Srivastava, Adv.  
Mr. Yuvraj Kashyap, Adv.

For Respondent(s) : Mr. A. K. Sangal, Sr. Adv.  
Ms. Jagrati Singh, AOR  
Mr. Devender Kumar Saini, Adv.  
Mr. Vikram Saini, Adv.  
Mr. Sidarth Sangal, Adv.  
Mr. Rajpal, Adv.  
Mr. Surendar Kumar, Adv.  
Mr. Omprakash, Adv.  
Mr. R S Meena, Adv.  
Ms. Richa Mishra, Adv.

Mr. Ashu Kansal, Adv.  
Mr. Divyanshu Rai, AOR  
Ms. Sugandha Batra, Adv.  
Mr. Vishal Sharma, Adv.  
Ms. Taruna, Adv.  
Mr. Shubh Gautam, Adv.  
Mr. Vansh Bhatnagar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. This matter was heard finally and the judgment was reserved.
2. After the judgment came to be reserved, it has come to the notice of Hon'ble K.V.Viswanathan, J. is that His Lordship had appeared as a counsel for the appellant herein in the Corporate Insolvency Resolution Process (CIRP) against the Principal borrower (corporate debtor).
3. In such circumstances, the order dated 17.3.2026 passed in Civil Appeal No.2786/2022 is recalled.
4. Let this matter be listed before any other bench as may be directed by Hon'ble the Chief Justice of India.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)